

State vs. Abid & ors.  
FIR No. 257/11  
PS. Jafrabad  
U/s. 336/323/506/34 IPC  
& 25/27/54 Arms Act

07.12.2020

An application filed by applicant for issuance of production warrants against the accused Rashid @ Cablewal.

Present: Ld. APP for the State.  
Counsel for applicant / accused.

It is stated in the application that matter is pending before this court and listed for 18.12.2020. It is further stated in the application that accused is in JC in another case FIR no. 235/20, PS Special Cell, U/s 25/54/59 Arms Act.

Heard and perused.

Let production warrants be issued against the accused in the particular mentioned in the above-said application. Jail Supt. is directed to produce the accused through VC on date fixed i.e. 18.12.2020.

Copy of this order be sent to concerned Jail Supt. for information to accused.

BHARAT  
AGGARWAL Digitally  
signed by  
BHARAT  
AGGARWAL  
Date:  
2020.12.07  
16:08:41 -  
0800

(Bharat Aggarwal)  
MM-05/SHD/KKD Courts/ Delhi  
07.12.2020

07.12.2020

**Bail application has been filed on behalf of accused Harpreet Singh s/o Sh. Baldev Singh.**

Present: Ld. APP for the State.  
Counsel for applicant.  
IO in person.

It is stated that the charge-sheet in the present case has already been filed and that co-accused Manpreet Singh has already been granted bail vide order dt. 20.11.2020 by Ld. ASJ-04, SHD, KKD Court, Delhi. It is further stated that accused is in JC for about 3 ½ month and it is argued that there is possibility of him contracting Covid-19. It is further stated that the accused is falsely implicated and recovery was planted upon the accused. It is further argued that no purpose could be served by keeping the accused in custody as charge-sheet has already been filed and the matter is pending at the stage of framing of charge. It is further stated that accused is no more required for custodial interrogation and that accused may be released on bail.

Reply filed by the IO HC Raj Vardhan Singh, whereby it is stated that on 01.08.2020 accused Harpreet Singh was arrested and during his PC remand one gold chain was recovered from him. It was further stated that accused Manpreet was arrested on 01.09.2020 upon the statement of accused Harpreet and from accused Manpreet one gold bangle was also recovered.

As per the version of the prosecution, it is stated that accused Harpreet Singh worked with the complainant Jugal Kishore in his Jewellery shop for the month of August, September and October, 2019. It is further stated that on 03.02.2020 about 07.00 am accused Harpreet called the complainant and thereafter he met the accused Harpreet Singh. It is further stated that it was the occasion of wedding of daughter of complainant's brother and the complainant thought that the jewellery can be cleaned from his shop. Accordingly, one gold set, 8 gold bangles and two gold chains (total about 300 gm) was given by complainant to the accused Harpreet at about 11.00 am and he was asked to bring the same after cleaning. It is further stated that accused Harpreet left his phone at the home and he fled thereafter with entire jewellery. After

some days father of accused Harpreet Singh informed that Harpreet Singh is with him and he stated that he will return the goods after lock-down and due to the trust factor no complaint was lodged by the complainant. After lock-down it was informed by the accused Harpreet that he has already sold the gold.

It is argued inter alia by Ld. APP for the State that earlier bail application of accused Harpreet was dismissed by court of Ld. ASJ-03, SHD, KKD Court vide order dated 25.09.2020. It is further argued that one chain of 24 gm has already been recovered from the accused. He further stated that 2<sup>nd</sup> bail application of accused Harpreet filed before Ld. ASJ-05 was withdrawn with liberty to file present bail application.

Arguments heard at length and record perused.

Considering the total facts and circumstances, as charge-sheet has already been filed and investigation is completed. Further, in view of the ongoing Covid pandemic conclusion of trial may take some time. Further, cognizance has already been taken vide order dt. 29.09.2020. In view of the same, no fruitful purpose will be served by keeping the accused in custody. In view of the same, accused Harpreet Singh s/o Baldev Singh be released on bail, subject to furnishing of bail bond and two sureties for a sum of Rs. 50,000/- each and further bail is granted subject to the conditions that:-

1. He shall not threaten or influence the witnesses.
2. He shall join the investigation as and when he is called upon by the IO.
3. He shall not tamper with evidence.
4. He shall appear before this court on each and every date of hearing.
5. He shall further intimate the court about change of his or his surety's address.
6. He shall further intimate the IO/SHO concerned of all his mobile phone numbers and change of his mobile numbers at any time during trial.

Application is disposed off accordingly.

Let the copy of this order be uploaded on the official website of District Court. Computer Branch is directed to comply accordingly.

BHARAT  
AGGARWAL  
Digitally  
signed by  
BHARAT  
AGGARWAL  
Date:  
2020.12.07  
16:09:04 -0800

(Bharat Aggarwal)  
MM-05/SHD/KKD Courts/ Delhi  
07.12.2020

State vs. Nadeem  
FIR No. 513/20  
PS. Jafrabad  
U/s. 356/379/411/34 IPC

07.12.2020

Present: Ld. APP for the State.  
Counsel for applicant / accused.

An application for grant bail moved on behalf of applicant / accused Nadeem s/o Arshad Khan.

It is stated that bail application of accused Nadeem s/o Arshad Khan has already dismissed in the present case on 04.12.2020.

In these circumstances as accused Nadeem s/o Arshad Khan is already dismissed on 04.12.2020 and till than no change of circumstances in the present case. In view of the same, application of accused stands dismissed.

Application is disposed off accordingly.

Let the copy of this order be uploaded on the official website of District Court. Computer Branch is directed to comply accordingly.

Digitally  
signed by  
BHARAT  
AGGARWAL  
BHARAT  
AGGARWAL  
Date:  
2020.12.07  
16:09:18 -  
0800

(Bharat Aggarwal)  
MM-05/SHD/KKD Courts/ Delhi  
07.12.2020